

THE ARMS (AMENDMENT) ACT, 1971

No. 55 OF 1971

[13th December, 1971]

An Act to amend the Arms Act, 1959.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

Short
title.
Amend-
ment of
section 2.

1. This Act may be called the Arms (Amendment) Act, 1971.
2. In section 2 of the Arms Act, 1959, in sub-section (1), for clause (d), 54 of 1959, the following clause shall be substituted, namely:—

‘(d) “district magistrate”, in relation to any area for which a Commissioner of Police has been appointed, means the Commissioner of Police thereof and includes any such Deputy Commissioner of Police, exercising jurisdiction over the whole or any part of such area, as may be specified by the State Government in this behalf in relation to such area or part;’.